

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2704**

**TO BE ANSWERED ON THE 2<sup>ND</sup> AUGUST, 2022/ SRAVANA 11, 1944 (SAKA)**

**OFFICIAL LANGUAGE ACT 1963**

**2704. DR. A. CHELLAKUMAR:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government proposes to amend the Official Languages Act, 1963 to allow the publication of official notifications in all languages mentioned in the Eighth Schedule, as advised by the Supreme Court in 2020 and if so, the details thereof, if not, the reasons therefor; and**

**(b) whether the Government has evaluated the impact of promoting Hindi at the expense of English in southern States and if so, the details therefor, if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI AJAY KUMAR MISHRA)**

**(a) : The Hon'ble Supreme Court has not given any advisory regarding publication of official notifications in all languages mentioned in the Eighth Schedule. In view of the above, question does not arise.**

**(b) : No Sir. The Official Language Policy of the Government is of persuasion, incentive and goodwill.**

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